

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/369/2020

This the 02nd day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Jia Lal, Age 54 years, S/o Jai Singh, R/o Tehsil Paddar District Kistwar.
2. Abdul Hamid Butt, Age 53 years, S/o Gh. Mohd Butt, R/o Tehsil Paddar, District Kishtwar.
3. Kishori Lal, Age 53 years, S/o Shadi Lal, R/o Tehsil paddar District Kishtwar.
4. Gulam Qadir, Age 54 years, S/o Abdul Kabir, R/o Tehsil Paddar District Kishtwar.
5. Shonki Lal Thakar, Age 41 years, S/o Puran Lal, R/o Tehsil Paddar District Kishtwar.
6. Om Parkash Age 40 years, S/o Late Gori Lal, R/o Tehsil Paddar District Kishtwar.
7. Girdhari Lal, Age 59 years, S/o Sh. Nand Lal, R/o Tehsil Paddar, District Kisthwar.

.....Applicants

(Advocate:- Mr. Ashwani Kumar)

Versus

1. Union Territory of Jammu & Kashmir through Commissioner-cum-Secretary to Govt. Public Health Engineering Department, Civil Secretariat, Jammu/Srinagar.
2. Chief Engineer, Public Health Engineering Department, Jammu.
3. Superintendent Engineer, PHE Doda.
4. Executive Engineer, PHE Division Kishtwar.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**ORDER
[ORAL]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

At the outset, learned counsel for the applicants submits that the T.A. can be disposed of by directing the respondents to consider the T.A. as representation of the

applicants and take a decision on the same by passing a reasoned and speaking order within a time frame.



2. Learned A.A.G. has no objection, if such a direction is given.
3. We have heard Mr. Ashwani Sharma, learned counsel for the applicants and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.
4. Accordingly, the respondents are directed to treat this T.A. as representation of the applicants and dispose of the same by passing a reasoned and speaking order within six weeks from the date of receipt of a certified copy of this order.
5. It is made clear that we have not entered into the merits of the case.
6. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)